

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1402 of 2026/RG/LP

Dated: 06 .07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Adhfar Jan

D/O Altaf Hussain Bhat

R/O Dharnambal Bhat Mohalla, Tehsil Sopore, District Baramulla

Vide notification No. 1555 of 2025/RG/LP dated 16.05.2025 for a period of one year has been extended upto **31.07.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 28561-68 RG/LP Dated: 06 .07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Adhfar Jan, Advocate**

.....for information and necessary action.

Mujtaba 03/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1404 of 2026/RG/LP

Dated: 06 .07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Javid Bashir Mir
S/O Bashir Ahmad Mir
R/O Palhallan, Mir Mohalla, Tehsil Pattan, District Baramulla

Vide notification No. 1492 of 2021/RG dated 16.12.2021 for a period of one year has been extended upto **31.07.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20591-98 RG/LP Dated: .07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Javid Bashir Mir**, Advocate
.....for information and necessary action.

Mujtaba 03/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1405- of 2026/RG/LP

Dated: 06.07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Gh. Qadir Wani
S/O Ab. Kabir Wani
R/O Gulgam, Tangwari Bala, Tehsil & District Kupwara

Vide notification No. 936 of 2022/RG/LP dated 27.07.2022 for a period of one year has been extended upto **31.07.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 28661-68- RG/LP Dated: 06.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kupwara**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gh. Qadir Wani, Advocate**
.....for information and necessary action.

Mujtaba 03/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1406 of 2026/RG/LP

Dated: 06.07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sheikh Parvez Ahmad
S/O Sheikh Gulam Qadir
R/O Kralpora, Kanthbagh, Tehsil Chadora, District Budgam

Vide notification No. 2009 of 2022/RG/LP dated 14.11.2022 for a period of one year has been extended upto **31.07.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Muftaba 03/07/26
(Syed Muftaba Hussain)
Registrar Administration

No: 28669-76 RG/LP Dated: 06.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheikh Parvez Ahmad, Advocate**
.....for information and necessary action.

Muftaba 03/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1407 of 2026/RG/LP

Dated: 06.07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ruhul Amin

S/O Mohd Yousuf Bhat

R/O Abi Gurpora, Chowdhary Bagh, Rainawari, Tehsil & District Srinagar

Vide notification No. 1159 of 2023/RG/LP dated 03.06.2023 for a period of one year has been extended upto **31.07.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 28676-03 RG/LP Dated: 06.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocate Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ruhul Amin, Advocate**
.....for information and necessary action.

Mujtaba 03/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1408 of 2026/RG/LP

Dated: 06.07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Musaib

S/O Hakeem Muhammad Amin

R/O H.NO. 6, Malik Bagh Zaindar Mohalla, Habba Kadal, Tehsil & District Srinagar

Vide notification No. 1515 of 2025/RG/LP dated 15.05.2025 for a period of one year has been extended upto **31.07.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 28684-91 RG/LP Dated: 06.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocate Association, **Srinagar**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Musaib**, Advocate
.....for information and necessary action.

Mujtaba 03/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1409 of 2026/RG/LP

Dated: 06.07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Kamran Jameel

S/O Khazir Mohammad Malla

R/O Bicherwara Pethpora, Tehsil Qaziabad, District Kupwara

Vide notification No. 2043 of 2025/RG/LP dated 18.06.2025 for a period of one year has been extended upto **31.07.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 03/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 28692-99 RG/LP Dated: 06.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kupwara**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kamran Jameel**, Advocate
.....for information and necessary action.

Mujtaba 03/07/26
Registrar Administration